

रिशभ कपूर
RISHABH KAPOOR
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/ केन्द्रीय जिला कक्ष नं. 150
Central District Court Room No. 150
कीर्ति हार्जुन नगर दिल्ली
Tis Hazari Courts, Delhi

State Vs. Bhupender Kumar

FIR No. 131/2020

PS: Rajender Nagar

27.06.2020

Present: Sh. Chetan Kumar Ld. Counsel for applicant (through VCC over Cisco Webex)

IO/SI Ali Akram (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application from 2:52PM To 2: 56 PM.

In furtherance of directions issued vide order dated 25.06.2020, the report of IO is not filed.

Ld. Counsel for applicant submits that the authority letter/SPA qua release of vehicle in question could not be issued to applicant due to non availability of Under Secretary, Ministry of Finance, Govt. of India and submits at bar that he intends to withdraw the present application with a liberty to file it afresh alongwith the proper authorization.


Heard and allowed.

In view of same, the present application is dismissed as withdrawn with a liberty to applicant to file it afresh along with proper authorization/SPA, issued in his favour, if so advised.

Application is disposed off.

Scanned copy of this order is being sent to Sh. Manoj Kumar (Assistant Ahlmad) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant and also for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
27.06.2020

State Vs. Bhupender Kumar

FIR No. 131/2020

PS: Rajender Nagar

25.06.2020

Present: Sh. Rishabh Pandey Ld. Counsel for applicant (through VCC over Cisco Webex)

IO/SI Ali Akram (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application from 2:31PM To 2: 35 PM.

In furtherance of directions issued vide order dated 23.06.2020, IO/SI Ali Akram has sent the scanned copy of report under his signatures, through the e mail id of the court.

Same is perused.

As per report, upon verification, it was found that the vehicle bearing no. DL-2CQ-8163 is registered in the name of "Ministry of Finance, Govt. of India" and applicant is the driver thereof, who is not eligible to get vehicle released on Superdari. It is also stated in the report vehicle in question is also not having a valid insurance.

Ld. Counsel for applicant submits that applicant Bhupender Singh has been authorized to get the vehicle released in his favour and seeks time to furnish the authority letter on record.

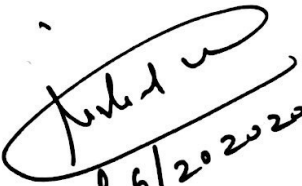
Heard and allowed.

Applicant through counsel is directed to file the scanned copy of authority letter/SPA, if any issued in his favour at the email id of the court *i.e* mm03centraldistrict.tishazari@gmail.com on 26.06.2020 by 2:00 PM and also send copy of same to the IO/SI Ali Akram.

Thereafter, IO shall verify the same and file report through email id of court on 27.06.2020 by 12:00 PM.

Put up for consideration on 27.06.2020 at 3: 00 PM through VCC over Cisco Webex application.

Ld. Counsel for applicant and IO/SI Ali Akram be joined for hearing of the matter at scheduled time.


25/06/2020

Scanned copy of this order is being sent to Sh. Awdhesh Kumar Rai (Reader) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant and to IO/SI Ali Akram, for compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
25.06.2020